

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

Company Appeal (AT) No. 204 of 2017

IN THE MATTER OF:

Shri Kamlesh Kalidas Shah

...Appellant

Vs

M/s. Gujrat Gas Company Ltd. & Ors.

...Respondents

Present: For Appellant: - Ms. Vandana Sharma, Advocate

O R D E R

04.07.2017 In view of the impugned order passed by the National Company Law Tribunal, learned counsel for the appellant sought permission to withdraw the appeal with liberty to prefer for declaration of along with petition under Section 14 of the Limitation Act as the appellant was pursuing the matter before wrong forum (erstwhile Company Law Board and then National Company Law Tribunal) since 2013. In view of such prayer made by the learned counsel for the appellant and the appellant has requested to prefer a suit for declaration, we grant liberty to the appellant to file such petition, if otherwise not barred by limitation. The appeal stands disposed of as withdrawn with aforesaid liberty.

(Justice S.J. Mukhopadhaya)
Chairperson

(Balvinder Singh)
Member (Technical)